

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6040

ANSWERED ON:03.05.2013

VOCATIONAL TRAINING CENTRES FOR SCHEDULED TRIBES STS

Lal Shri Kirodi

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the total number of vocational training centres opened for Scheduled Tribes (STs) during each of the last three years and the current year, State/UT-wise;
- (b) the details of STs who have got employment after completion of training from such centres during the said period, State/UT-wise;
- (c) whether there is a proposal to upgrade the said centres to Industrial Training Institutes;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the mechanism in place for monitoring of funds being spent by the States under the said scheme?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT.RANEE NARAH)

- (a): The State/UT-wise number of vocational training centres for which grant-in-aid was released during the last three years to the State Government/UT Administrations and also to Non- Governmental Organizations is at Annexure. Till date no new project has been sanctioned for the current financial year 2013-14.
- (b): Information relating to number of Scheduled Tribes trainees who gained employment after completion of training from such centres is maintained by State/Union Territories and not centrally.
- (c): No, Madam.
- (d): The Scheme provides that Vocational Training Centre (VTC) is recognized/affiliated/ accredited under `Modular Employable Skills` from the Regional Directorate of Apprenticeship Training of State Governments/UT Administration or obtains recognition/affiliation under `Craftsmen Training Scheme (CTS)` from National Council of Vocational Training (NCVT) under Directorate General of Employment and Training, Ministry of Labour and Employment, Government of India. The attachment of VTCs with ITIs/Polytechnics or other recognized institutions and the finalization of the course content for a particular trade in consultation`with local ITIs /Polytechnics is also provided for in the revised scheme.
- (e): The scheme is implemented by State Governments/Union Territory Administrations who utilize the funds released by the Ministry. Proper utilization of fund is monitored through Utilization Certificate in the prescribed format (Form-19A of the General Financial Rules) as well as progress reports from the State Governments/UTs and NGOs. Further, the VTC run by NGOs are annually inspected by the districts authorities and their proposals are scrutinized by multidisciplinary State Level Committee every year.